

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).12208/2012  
(From the judgement and order dated 17/02/2012 in CWP No.61/2012 of The  
HIGH COURT OF DELHI AT N. DELHI)

G.JAYALAL	VERSUS	Petitioner(s)
UNION OF INDIA & ORS. (With office report)		Respondent(s)

Date: 02/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN  
HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s)	Mr. M.N. Krishnamani, Sr. Adv. Mr. Sanjai Kumar Pathak, Adv.-on-Record Ms. Shashi Pathak, Adv. Mr. Amit Kumar, Adv.
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For Respondent(s) rrs. 2 & 3	Mr. Rajeev Sharma, Adv.
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rr.4	Mr. M.C. Dhingra, Adv.-on-Record Mr. Piyush Kant Roy, Adv.
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rr.1	Mr. Mohan Parasaran, ASG Mr. Baldev Atreya, Adv. Mr. Anirudh Sharma, Adv. Mr. R.K. Rathore, Adv. for Mr. D.S. Mahra, Adv.-on-Record
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rr.5	Mr. Rajesh Srivastava, Adv.-on-Record
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UPON hearing counsel the Court made the following

O R D E R

List for final disposal in the month of February, 2013,  
as it is stated by learned Additional Solicitor General that  
there are no guidelines for determining the question of  
suitability. On the next date, original record shall be kept  
ready for the perusal of the Court.

Court Master	[ Charanjeet Kaur ]		[ Kusum Gulati ]
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